

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF FERTILIZERS

LOK SABHA

UNSTARRED QUESTION NO. 1071 TO BE ANSWERED ON: 22.07.2022

ADULTERATED FERTILIZERS IN OPEN MARKET

1071: SHRI PARTHIBAN S. R.:

Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

- (a) whether a large quantity of adulterated and spurious fertilizers are still available for sale in the open market and if so, the details thereof;
- (b) whether the Government has authorized any agency for investigation in this regards;
- (c) if so, the name of the said agency and the details of investigations carried out, along with the outcome thereof; and
- (d) the action/steps taken by Government to deal with the issue of adulterated and spurious fertilizers?

ANSWER

MINISTER OF STATE FOR CHEMICALS & FERTILIZERS

(SHRI BHAGWANTH KHUBA)

(a) to (d): The quality of fertilisers is governed under the provision of the Fertiliser (Control) Order, 1985. Clause 19 of the Order strictly prohibits the sale of fertilisers which are not of prescribed standards. The State Governments are the actual enforcement agency and are adequately empowered to enforce the provision of FCO, 1985. Both Central and state government are empowered under clause 27 of FCO, 1985 to appoint the Fertiliser Inspectors and empowered to enter upon and search any premises where any fertilizer is being manufactured/imported//stored or exhibited for sale and drawal of samples of any fertilizer for testing the quality so that the quality product could be supplied to the farmers of the country.

Violation of any of the provision of FCO invokes both administrative action under Fertiliser (Control) Order,1985 and Penal action under Essential commodities Act,1955 for a period of 3 months to 7 years. There are 83 notified Fertiliser testing laboratories.
